

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.3114/2013

This the 9th day of August, 2016

**Hon'ble Shri Shekhar Agarwal, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)**

1. Diwan Singh S/o Puran Singh
R/o Quarter No. 414, Ram Lal Colony
Panwadaia, Distt. Rampur(UP).
2. Jaspal Singh S/o Sh. Diwan Singh
R/o Quarter No.414, Ram Lal Colony, Panwadaia
Distt. Rampur (UP). .. Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager
Northern Railway, Baroda House, New Delhi.
2. The General Manager(P)
Northern Railway, Baroda House
New Delhi.
3. The Divisional Railway Manager
Northern Railway, Muradabad Division
Muradabad (UP). .. Respondents

(By Advocate: Shri A K Srivastava)

O R D E R (ORAL)

Shri Shekhar Agarwal:

Heard the parties.

2. Both sides agree that this case is squarely covered by a judgment of a Co-ordinate Bench of this Tribunal in OA No.3310/2013 dated 02.08.2016 titled ***Ghanshyam Singh v. UOI and Ors.***

UOI and Ors. The said order being a short one is reproduced as under:-

%Heard both sides.

2. In the present O.A., the applicant is aggrieved by the respondents' clarificatory letter dated 25.10.2011 (Annexure A/1) whereby the cut-off date i.e. 01.07.2011 was fixed for considering the cases under the LARSGESS Scheme. It is submitted that the subject matter of this O.A. is squarely covered by the decision of this Tribunal in OA No. 3971/2012 dated 17.07.2013. However, learned counsel for the applicant fairly submitted that the said decision was challenged in a Writ Petition (Civil) No.6704/2013 before the Hon'ble High Court and the same is pending as on date.

3. In the circumstances, the present O.A. is disposed of in terms of the orders dated 17.07.2013 in OA No.3971/2012. However, the same is subject to the result of the Writ Petition pending before the Hon'ble High Court. MA Nos. 2489/2013 and 3315/2013 also stand disposed of. No costs.+

3. Accordingly, this OA is also disposed of in terms of the aforesaid order. There shall be no order as to costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/vb/